

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.204
New IA-3984/2021
In
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

Vs.

GRJ Distributors and Developers Private Limited

....APPLICANT / PETITIONER

....RESPONDENT

SECTION

U/s 7 IBC Code 2016

Order delivered on 27.09.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

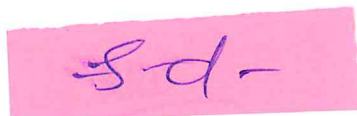
: Aman Anand and Purbasha Panda, Advocates

ORDER

New IA-3984/2021:-

No one is present on behalf of the Financial Creditor at the time of virtual hearing of the new application. Proxy Counsel for the Corporate Debtor is present and submitted that the main Counsel is not available and prayed for grant of time in the matter. Time prayed for is granted. Let this matter be posted after ten days.

List the matter on 08.10.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)